

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 27 of 2021

In the matter of:

**Anish Niranjana Navaty, Resolution Professional
Reliance Communications Infrastructure Limited**

....Appellants

Vs.

Patrimoine Expo Private Limited &Ors.

....Respondents

Present:

Appellant: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Rishabh Jaisani, Ms. Ankita Mandal, Ms. Kriti Kalyani, Mr. Saurav Panda, Ms. Charu Bansal, Advocates.

Respondents: Mr. Arun Kathpalia, Senior Advocate with Mr. Kumar Anurag Singh, Mr. Kunal Vaishnav, Mr. Sumit Batra, Mr. Kauser Husain, Advocates for R1 and Mr. Aadhar Nautiyal, Mr. Simranjeet Singh, Ms. Neha Gupta, Mr. Kauser Husain, Advocates for R2. Mr. Ankit Lohia, Ms. Anannya Ghosh, Advocates for R3.

ORDER

(Through Virtual Mode)

20.01.2021: One of the issues raised in this appeal against order dated 15th December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, Court No.II, Special Bench for seeking restraint order in regard to inclusion of assets in Resolution Plan is that the conditions as prescribed in the MOU were not complied with despite the Long Stop Date under MOU and the extension thereof having expired.

Issue notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Kumar Anurag Singh, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Mr. Simranjeet Singh, Advocate. Notice on behalf of Respondent No. 3 is waived and accepted by Mr. Ankit Lohia Advocate. No further notice need be issued to them. Reply affidavit may be filed by the Respondent Nos. 1 to 3 within 2 weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Contd/-.....

It is stated by learned counsel for the Appellant that Respondent No.4 is only a proforma party. In view of the same, service of notice upon Respondent No.4 is dispensed with.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law within the same period.

List the appeal 'for admission (after notice)' on 5th February, 2021.

Meanwhile, as an ad-interim, status quo in regard to transfer of shareholding is directed to be maintained till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[KanthiNarahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g